COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 201 OF 2016

Dated: 7th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Gujarat Energy Transmission Corporation Ltd. Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Ms. Anushree Bardhan Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Sanjna Dua for R-1

ORDER

The appellant, Gujarat Energy Transmission Corporation Limited, has challenged in this appeal Order dated 31.03.2016 passed by the Gujarat Electricity Regulatory Commission (**the State Commission**) in Petition No. 1545 of 2015.

We have heard Mr. Anand K. Ganesan, learned counsel for the appellant and Ms. Suparna Srivastava, learned counsel for respondent No.1.

In the instant appeal the appellant has raised issues related to the truing up of financials for the period 2014-15. Following are the said issues:

- a) "Computation of approved Annual Revenue Requirements for FY 2014-15.
- b) Computation of depreciation;
- c) Treatment of depreciation and deferred income;
- d) Repayment of loan;
- e) Computation of interest on working capital;
- f) Computation of Operation and Maintenance (O & M) Expenses;
- g) Not considering the contributions made by the appellant under Corporate Social Responsibility."

So far as issues from 'b to g' mentioned here-in-above are concerned, some of them are decided against the appellant and some of them are decided in favour of the appellant vide Judgment dated 21.07.2016 in Appeal No. 108 of 2013. The correct position is described in the submissions of the appellant as under:

S .	Issues raised in the present	Implication of	Relevant Paragraphs of
No	Appeal	the judgment	the judgment dated
		dated	21.07.2016
		21.07.2016	
1.	ISSUE B: In computing the	Allowed in	Paragraphs 11.1 to 11.9
	depreciation admissible, the	favour of the	and 11.11 (Pages 19 to
	State Commission has wrongly	Appellant	28 of the Compilation)
	proceeded on the basis of the		"11.9 After going
	quantum shown in the		through the submissions, we
	Depreciation Reserve Fund		observe that the

instead of calculating the depreciation on the Gross Fixed Assets as per the provisions of law

methodology followed by State the Commission is different Commission i.e. considered the asset value as per the depreciation reserve account, whereas the Regulation says that the depreciation as per the original asset value has to be considered at the time of commissioning the asset. Consequently, finding in the Impugned Order is liable to be guashed and is quashed and we direct the State Commission to recompute the depreciation as per the MYT Tariff Regulations.

.....

We direct the State Commission to recompute the depreciation and reexamine the deferred income utilized for creation of assets. Thus, in our opinion, the State Commission has not computed the depreciation for the FY 2011-12 to 2015-16, based on gross fixed assets value. the Commission has considered the asset value the as per depreciation reserve account. Thus, deviating methodology adopted in the MYT Tariff Order dated 31.03.2011. Hence, we direct the State Commission to rethe compute

depreciation based on value the asset as considered in the MYT Tariff Order while truing-up of the Tariff Orders. Further, we direct the State Commission to reexamine with respect to deferred income and portion of the grants as per the Accounting Standard and recommendation of CAG. If necessary, the MYT Regulation has to be suitably amended. Thus, we decide these issues (Issue Nos. 1&2) favour of the in Appellant the and Impugned Orders are to be modified accordingly" **ISSUE C**: The State Commission 2. Allowed Para 11.11(Pages 26-28 has considered the favour of the of the Compilation) "We direct the State Government Grants, Subsidies **Appellant** Commission to reand Consumer Contribution as compute the deferred income on the basis depreciation and reexamine the deferred of written down value method income utilized for creation while depreciation has been of assets. Thus, in our opinion, allowed on straight line the State Commission method. The above has lead to has not computed the depreciation for the FY a mismatch of the amount of 2011-12 to 2015-16, income considered on year-onbased on gross fixed assets value, the year basis as compared to the Commission has depreciation amount allowed considered the asset value per the as depreciation reserve account. Thus, deviating methodology adopted in the MYT Tariff Order dated 31.03.2011. Hence, we

3.	ISSUE D: The State Commission	Decided against	direct the State Commission to re- compute the depreciation based on the asset value as considered in the MYT Tariff Order while truing-up of the Tariff Orders. Further, we direct the State Commission to re- examine with respect to deferred income and portion of the grants as per the Accounting Standard and recommendation of CAG. If necessary, the MYT Regulation has to be suitably amended. Thus, we decide these issues (Issue Nos. 1&2) in favour of the Appellant and the Impugned Orders are to be modified accordingly " Paras 15.1 and
	in calculating the deemed repayment of loan being equivalent to depreciation has	the Appellant	15.2(Pages 31 to 33 of the Compilation)
	taken into account only the quantum of normative loan and		
	not the actual loan to be serviced by the Appellant and thereby resulting in a reduced		
	cash flow for the Appellant to service the loan		
4.	ISSUE E: The State Commission	Allowed in	Para 19.1 to 19.4
	while computing the working	favour of the	(Pages 35-36 of the
	capital requirement and	Appellant	Compilation)
	interest to be allowed, has not		"19.4 In view of the above, the State

considered the value of the Commission is directed to follow their own maintenance spares be regulations stating that escalated at 6% over maintenance spares at the 1% of the historical cost historical cost from the date of escalated at 6% from the commercial operation as the date of commercial operation while MYT provided in the computing the interest Regulations 2011. on working capital for the transmission business. Thus, we do not agree with the decision of the State Commission accordingly, the issue is decided in favour of Appellant. the The State Commission directed to re-compute working interest on capital as per the MYT Regulations, 2011. ISSUE F: The State Commission 5. Decided against Paras 27.1 to 27.5 (Page 44-47 of the has made adjustments in the the Appellant Revenue Requirements of the Compilation) Appellant of an amount of Rs 223.37 crores of capitalisation of certain expenditure claimed by the Appellant relating to the implementation of the capital projects, despite the determination of revenue requirements including Operation Maintenance & Expenses on normative basis. **ISSUE G**: The State Commission Decided against Paras 31.1 to 31.2 6. has not considered an amount the Appellant. (Pages 48-49 of the of Rs 1.88 crores contributed Compilation)

by the Appellant under the		
Corporate Social Responsibility		
as expenditure to be allowed		
in the revenue requirements.		
	Corporate Social Responsibility as expenditure to be allowed	Corporate Social Responsibility as expenditure to be allowed

So far as issue 'a' mentioned here-in-above i.e., Computation of approved Annual Revenue Requirements for FY 2014-15 is concerned, there appears to be a computational error. In view of the same, we feel that this is a fit case where so far as the said issue is concerned the matter needs to be remanded to the State Commission with a direction to the State Commission to hear the parties afresh and pass a reasoned order. Order accordingly. The whole exercise be conducted as early as possible and preferably within a period of three months from the date of receipt of this order by the State Commission.

The appeal is disposed of in the afore-stated terms. Pending IAs shall stand disposed of.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd